DENTAX (INDIA) LIMITED

Registered Office: MMS Chambers, 4A, Council House Street, 1st Floor, Room No.D1, BBD Bag, Kolkata – 700 001 Tel. No. +91- 033 1001198I; E-mail: dentaxindialtd@gmail.com; Website: www.dentaxindialtd.com CIN: L51109WB1984PLC037960

Recommendations of the Committee of Independent Directors ("IDC") of Dentax (India) Limited ("Target Company") in relation to the Open Offer ("Offer") made by Cabana Management Consultancy Private Limited ('Acquirer 1'), Mr. Sumit Govind Sharma ('Acquirer 2'), Ms. Priya Sumit Sharma ('Acquirer 3') and Ms Koushal Govindprasad Sharma ('Acquirer 4') (hereinafter jointly called as the 'Acquirers') to the Public Shareholders of the Target Company ("Shareholders") under Regulations 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ("SEBI (SAST) Regulations, 2011").

1	Date	10/04/2023
2	Target Company ("TC")	Dentax (India) Limited
		The Offer is being made by the Acquirers pursuant to
	Company	Regulation 3(1) and Regulation 4 of SEBI (SAST)
		Regulations, 2011 for the acquisition up to 26,20,363
		(Twenty-Six lakhs Twenty Thousand Three Hundred
		Sixty Three only) Equity Shares of the Face Value of
		Rs. 10/- each representing 26% of the emerging voting
		capital of the Target Company at a Price of ₹ 10/-
		(Rupees Ten Only) ("Offer Price") per share, payable in
		Cash.
4	Acquirer	Cabana Management Consultancy Private Limited
		('Acquirer 1'),
		Mr. Sumit Govind Sharma ('Acquirer 2'),
		Ms. Priya Sumit Sharma ('Acquirer 3'),
_		Ms Koushal Govindprasad Sharma ('Acquirer 4')
	Manager to the Offer	Kunvarji Finstock Private Limited
	Members of the Committee of Independent	1. Shri Pankaj Dhanuka Chairman
	Directors (IDC)	2. Shri Ashish Goenka Member
		3. Shri Kailash Dhanuka Member
-	IDC Marsha 2 and the shine with the Terret	4. Shri Kiran Thakural Member
		IDC Member's is an Independent Director on the Board
	Company (Director, Equity shares owned, any other contract/relationship), if any	of the Target Company. They do not have any Equity holding in the Target Company. None of them has
	any other contract/relationship), if any	entered into any other contract or has other relationships
		with the Target Company.
8	Trading in the Equity shares/other securities	No trading in the Equity Shares of the Target Company
	of the TC by IDC Members	has been done by any of the IDC Members.
		None of the IDC Members holds any contracts, nor have
Í		any relationship with the Acquirers in their personal
	any other contract/relationship), if any.	capacities.
		No trading in the Equity Shares/other securities of the
	of the Acquirer by IDC Members	Acquire by IDC Members
		Based on the review of the Public Announcement and
	whether the offer, is or is not, fair and	the Detailed Public Statement issued by the Manager to
	reasonable	the Offer on behalf of the Acquirers. IDC Members
		believe that the Offer is fair and reasonable and in line
		with the SEBI (SAST) Regulations, 2011.
12	Summary of reasons for the recommendation	IDC has taken into consideration the following for
		making the recommendation: IDC has reviewed
		a) The Public Announcement ("PA") dated 11/01/2023;
		b) The Detailed Public Statement ("DPS") which was

r - r	
	published on 18/01/2023;
	c) The Draft Letter of Offer ("DLOF") dated
	25/01/2023;
	d) The Letter of Offer ("LOF") dated 30/03/2023.
	Based on the review of PA, DPS, DLOF and LOF, the
	IDC Members are of the view that the Offer Price is in
	line with the parameters prescribed by SEBI in the
	Regulations.
	The Equity Shares of the Target Company are not
	frequently traded on The Calcutta Stock Exchanges
	(CSE) during the Twelve (12) calendar months
	preceding the month in which PA was made as set out
	under Regulation 2(1) (j) of SEBI (SAST) Regulation,
	2011.
	The Offer Price of Rs. 10/- (Ten Only) per Equity Share
	is justified in terms of Regulations, 8(1) and 8(2) of the
	SEBI (SAST) Regulations, 2011 being the highest of the
	following:
	Sr. Particulars Price (in Rs.
	per Equity
	Share)
	1 The highest negotiated price per Equity Share of the Target Company for acquisition under any
	agreement attracts the obligation to make a PA of
	an Open Offer.
	2 The volume-weighted average price paid or payable Not
	for acquisition by the Acquirer during 52 (Fifty- Applicable
	Two) weeks immediately preceding the date of PA.
	3 The highest price paid or payable for any Not
	acquisition by the Acquirer during 26 (Sixty-Two) Applicable
	weeks immediately preceding the date of the PA.
	4 The volume-weighted average market price of such Not
	Equity Shares for a period of sixty trading days Applicable
	immediately preceding the date of PA as traded on
	an exchange, provided such shares are frequently traded.
	5 The per Equity Share value computed under Not
	Regulation 8(5) of the Takeover Regulations, if Applicable
	applicable.
	6 Where the shares are not frequently traded, the 10/-
	price determined by the Acquirer and the Manager
	to the Offer taking into account valuation
	parameters including book value, comparable
	trading multiples and earnings per share.
	In view of the parameters considered and presented in the table
	above, in the opinion of acquirers and manager to the offer, the Offer Price is Rs. 10/- in terms of Regulation 8(2) of the SEBI (SAST)
12 Details of Independent Administry if a	Regulations, 2011.
13 Details of Independent Advisors, if any.14 Any other matter to be highlighted	None
	None

To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.

Place: Kolkata Date: April 10, 2023 For and on behalf of the Committee of Dentax (India) Limited Sd/-Mr. Pankaj Dhanuka Director (DIN: 03183386)